

(b) 1,20,310 according to the eighth All-India Livestock Census 1956. The proportion of stray cattle has not been surveyed, nor can such survey give any authentic information, as the number of stray cattle fluctuates with the number of owners who let loose their cattle. It has, however been roughly estimated that there are about 6,300 stray cattle in the municipal limits of New Delhi, Delhi and the Delhi Cantt.

(c) No such survey has been conducted.]

12 NOON

PAPERS LAID ON THE TABLE

REPORT OF INDIAN DELEGATION TO THE ELEVENTH SESSION OF W.H.O. REGIONAL COMMITTEE FOR SOUTH EAST ASIA

THE MINISTER OF HEALTH (SHRI D. P. KARMARKAR): Sir, I beg to lay on the Table a copy of the Report of the Indian Delegation to the Eleventh Session of the W.H.O. Regional Committee for South East Asia held at New Delhi in September, 1959. [Placed in Library. See No. LT-1173/59.]

NOTIFICATION PUBLISHING AMENDMENTS IN THE PREVENTION OF FOOD ADULTERATION RULES, 1955

SHRI D. P. KARMARKAR: Sir, I also beg to lay on the Table, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954, a copy of the Ministry of Health Notification G.S.R. No. 1211, dated the 9th December, 1958, publishing certain amendments in the Prevention of Food Adulteration Rules, 1955. [Placed in Library. See No. LT-1186/59.]

NOTIFICATIONS PUBLISHING AMENDMENTS IN THE CENTRAL EXCISE RULES, 1944

THE MINISTER OF REVENUE AND CIVIL EXPENDITURE (Dr. B. GOPALA REDDI): Sir, I beg to lay on the Table, under section 38 of the

Central Excises and Salt Act, 1944, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue) publishing certain amendments in the Central Excise Rules, 1944:—

(i) Notification G.S.R. No. 95, dated the 24th January, 1959.

(ii) Notification G.S.R. No. 119, dated the 31st January, 1959.

[Placed in Library. See No. LT-1196/59 for (i) and (ii).]

MESSAGE FROM THE LOK SABHA

THE DELHI PANCHAYAT RAJ (AMENDMENT) BILL, 1959

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Delhi Panchayat Raj (Amendment) Bill, 1959, as passed by Lok Sabha at its sitting held on the 11th February, 1959."

Sir, I beg to lay a copy of the Bill on the Table.

MOTION OF THANKS ON PRESIDENT'S ADDRESS—continued

SHRI ANAND CHAND (Himachal Pradesh): On a point of order, Sir, I wanted to make a submission. I have moved an amendment, No. 15, to the President's Address. Mr. Deputy Chairman disallowed it. I have not been able to know the grounds on which it was disallowed.

MR. CHAIRMAN: You come to my Chamber. It will be explained.